



2026:AHC-LKO:10031

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 75 of 2026

Vimal Kishor

.....Petitioner(s)

Versus

State Of U.P. Thru. Secy. Revenue Deptt. Lko
And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Arvind Kumar

Counsel for Respondent(s) : C.S.C., Lakshmana Singh, Mohan Singh

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Arvind Kumar, the learned counsel for the petitioner, Sri Anil Kumar Kushwaha, the learned Standing Counsel appearing on behalf of the State, Sri Govind Kumar Chaurasiya, Advocate holding brief of Sri Mohan Singh, the learned counsel for the opposite party no.4-Gaon Sabha and Sri Lakshman Singh, Advocate who has put in appearance on behalf of the opposite party no.5 and filed his vakalatnama, which is taken on record.

2. By means of the instant petition filed in public interest the petitioner has sought issuance of a direction to the opposite parties no.1 to 4 to take action on illegal mining being conducted by the opposite party no.5 over gaon sabha banjar land bearing Gata No.856 measuring 0.0100 hectare situated in Village Sabha Bibipur, Pargana Sidhhaur, Tehsil Haidergarh, District Barabanki.

3. On the basis of written instructions provided by the Sub Divisional Magistrate, Haidergarh, District Barabanki the learned Standing Counsel has informed that an inspection has been conducted wherein it came to light that the opposite party no.5 has committed illegal mining of 108 cubic meters and a report has already been forwarded for taking action against him for this act. The instructions are taken on record.

4. Accordingly, the present petition is **disposed off** by issuing a direction to the opposite parties no.1 to 4 to take appropriate action in furtherance of the report referred to in the instructions dated 02.02.2026 in respect of the illegal mining activity carried out by the opposite party no.5 expeditiously in accordance with law.

February 9, 2026

Ram.

(Subhash Vidyarthi,J.)